

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.129
C.P.(IB)/85(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Vasant Ramanbhai Patel

.....Respondent

Order delivered on: 19/12/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Ms. Dharmishta Raval, Ld. Adv.

For the Respondent :

ORDER

This is an application filed under Section 95 of the IB Code, 2016 by the Applicant/Financial Creditor i.e. State Bank of India.

Learned Counsel for the Applicant/Financial Creditor submits that the Corporate Debtor involves in this matter was admitted to CIRP in CP (IB) 206 of 2018 vide order dated 15.01.2019 by Court No.2 of this Tribunal.

Further, two IB Petitions i.e. CP (IB) No. 84 of 2022 and CP (IB) No. 86 of 2022 filed against other two guarantors of the same Corporate Debtor are also pending before the Court No.2. Hence, it was requested that this matter may also be transferred to Court No.2 for appropriate adjudication.

It is also noted in this matter IRP has already submitted its report under Section 99 of the IB Code, 2016, as informed by the learned counsel for the Applicant/Financial Creditor.

In view of above, Joint Registrar of this Tribunal is directed to make an appropriate request to the Registrar NCLT, Delhi for transfer of this matter from Court No.1 to Court No.2, where the other matters are listed of the same Corporate Debtor and other guarantors. Court Master is directed to place the copy of this order before the Joint Registrar of this Tribunal for obtaining suitable order from appropriate authority for transfer of the matter.

Accordingly, this matter adjourned as **Sine die** until the transfer of the same.

-Sd-

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)